

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 16th day of October 2000.

Original Application no. 304 of 2000.

Hon'ble Mr. S.K.I. Naqvi, Member-J

Kamla Prasad EDPM, Adari (Pailani) Banda,
S/o Fakire Prasad,
R/o Adari Pailini,
Banda.

... Applicant

C/A Sri A.S. Diwakar

Versus

1. Union of India through Supdt of Post
Offices, Banda.
2. Supdt of Post Offices,
Banda Division,
Banda.

.. Respondents

C/Rs Km. Sadhana Srivastava

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

The applicant has come up impugning annexure 10 dated 21.02.2000, through which he has been ordered to be discharged from the post of EDP on 31.03.2000 (Forenoon) on his attaning age of 65 years. The applicants/ claims that his age of superannuation ~~is~~ *has* wrongly been computed in view of the fact that his actual date of birth is 01.08.44 and he shall be attaining the age of superannuation in the year 2009.

2. With the concent of learned counsel for the parties the matter is heard finally at admission stage.

3. In support of his contention, the applicant has referred and brought on record the copies of officers in documents prepared by the/respondents establishment. ~~But~~ It is strange that he approached the Tribunal without making any representation before the authorities in the department and it is found expedient that the parties be given an opportunity to get the matter examined by the authorities in the department.

4. I partwith the OA with the observation that in case the applicant makes representation, before the authority concern^{ed} in respect of his date of birth

See next

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and consequential superannuation within 2 months from today, the same shall be decided by the respondents within 3 months, thereafter by passing appropriate order. The OA is decided accordingly.

5. There shall be no order as to costs.

S. C. J.

Member-J

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